

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.35/TT/2020

Dated: 18.2.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period of 05 nos. of assets under "Eastern Region Strengthening Scheme VII in Eastern Region".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

2. In terms of order dated 24.4.2017 in Petition No. 210/TT/2016, submit the following information:-

- i. The system study information for interim arrangement for Kharagpur-Chaibasa line and confirm the indicative date of removal of interim arrangement. In case, the interim arrangement is removed, confirm the date of removal of interim arrangement and associated approvals of the concerned authority.
- ii. The asset-wise reasons for cost over-run, change in scope and associated approvals.
- iii. The Auditor's certificate mentioning the liability amount and whether the certified cost is inclusive or exclusive of liability in view of the aforementioned order.

3. Clarification is required as the expenditure upto the date of commercial operation and additional capital expenditure details in respect of all the assets as given in Para 4 of the petition are at variance with the respective cost approved by Commission vide order dated 24.7.2017 in Petition No. 210/TT/2016 and order dated 3.12.2018 in Petition No. 63/TT/2018. The details of the said mismatch are under:-

₹ in lakh

Order/ Petition No.	Asset	Apportioned approved cost as per FR/RCE	Expenditure upto COD after adjustment of accrual IDC & disallowance	Add cap 2014-19				Estimated completion cost
				2015- 16	2016- 17	2017- 18	2018- 19	
Order dated 24.4.2017 against Petition No. 210/TT/2016	I	1815.56	1028.60	-	651.51	96.77	0.00	1776.88
Petition No. 35/TT/2020	I	2712.91	1059.59	-	912.44	362.89	106.8	2441.72
Order dated 24.4.2017 against Petition No. 210/TT/2016	II	612.44	595.64	-	0	0	0	595.64
Petition No. 35/TT/2020	II	1137.53	675.78	-	77.67	23.98	33.01	810.44
Order dated 24.4.2017 against Petition No. 210/TT/2016	III	1892.11	1835.05	-	0	0	0	1835.05
Petition No. 35/TT/2020	III	3335.50	2437.66	-	156.23	404.54	200.50	3198.93
Order dated 24.4.2017 against Petition No. 210/TT/2016	IV	1075.47	75.80	-	847.46	139.84	0	1063.10
Petition No. 35/TT/2020	IV	1062.13	87.96	-	788.36	146.84	3.57	1026.73
Order dated 3.12.2018	V	3454.10	2267.82	-		799.04	387.24	3454.10

against Petition No. 63/TT/2018								
Petition No. 35/TT/2020	V	3715.93	2295.45	-	0	1141.08	0	3436.53

3. There is mismatch in expenditure as allowed by the Commission vide order dated 24.7.2017 in Petition No. 210/TT/2016 and order dated 3.12.2018 in Petition No. 63/TT/2018 and in the present petition regarding expenditure upto COD after adjustment of accrual IDC and disallowance. Clarify the reasons.
4. Re-submit Forms 6 & 9C, removing the anomalies regarding variance in the details provided under statement showing IDC discharged upto COD. Further, submit the details of IDC discharged on cash basis for 2014-19 period in respect of all the assets.
5. Auditor's certificate submitted in respect of Assets- I, II and III is required to be signed.
6. The expenditure on year to year basis for Assets I to IV as indicated in Auditor's certificate is excluding accrual IDC as per Form-7. Clarify the consideration of accrual IDC in Form-7.
7. The additional capital details submitted in respect of all the assets are mainly on account of balance and retention payments. Clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.
8. If any other works were carried out, submit the details of such other works along with justification and relevant provisions of 2014 Tariff Regulations.
9. Submit the following details with regard to claim of balance and retention payments:-
 - i. Synopsis of contracts against which payments have been retained and reasons thereof.
 - ii. Submit the statement of balance and retention payments not included in the present petition and also furnish details of payments proposed to be made in future against balance and retention amount.
 - iii. The break-up of additional capitalization and balance & retention payments pertaining to transmission lines, transmission sub-stations, communication system, civil works and other works.

10. With respect to Asset-III, the gross block of asset as per Form - 10 is not matching with sum of gross closing loan as per Form - 9C and gross closing equity as per Form - 8. Clarify the same.
11. Submit Forms -4, 4A, 4B, 4C, 9, 5, 5A, 5B,12A,12B, and 13 for all/combined assets.
12. Submit the details of additional capitalization for Assets I, II and V alongwith the nature of works, mode of selection, contracts etc. alongwith the need for payments to third party in respect of Asset- I.
13. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer